

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 8127 of 2021**

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Kiran Kumar Rajak ... .. **Petitioner**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. J. N. Upadhyay, Advocate  
For the State : Mr. Manoj Kr. Mishra, A.P.P.  
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02/06.09.2021 So far as the defect no. 5(e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects are concerned, the same are ignored.

Heard Mr. J. N. Upadhyay, learned counsel for the petitioner and Mr. Manoj Kr. Mishra, learned A.P.P. for the State.

The petitioner is an accused in connection with Bistupur P.S. Case No. 282 of 2019.

The petitioner is alleged to have cheated some SBI Life's customers by taking blank cheques for renewing their insurance. He had cheated the customers of Rs. 6,44,630/- out of which he had returned an amount of Rs. 1,80,000/-.

The witnesses appear to have supported the allegation levelled against the petitioner.

However, considering the fact that the petitioner is in custody since 01.02.2021, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Jamshedpur, in connection with Bistupur P.S. Case No. 282 of 2019.

**(Rongon Mukhopadhyay, J.)**